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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.NO. 676/95

Date of Order : 27.10.97

BETWEEN :

S.V.Kasi Visweswara Rao

.. Applicant.

AND

Secretary, Union Public Service
Commission, (Sangh Lok Seva Ayog),
Dholpur House, Shahjahan Road,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.J.Venugopala Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.N.R.Devraj, learned standing
counsel for the respondent.

2. The applicant appeared for Civil Services Examination
conducted by UPSC. The applicant further submits that he belongs
to Kamsali community (Viswabrahman) and his community comes under
the communities listed as OBCs (Other Backward Classes) and the
same was mentioned by him in his application also. The respondents
~~had~~ relying on the Expert Committee report that Viswabrahmin
(Kamsali) is an OBC but not Kamsali community. Hence they have

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informed the applicant by letter No. 73946/94-E.TTT dated 2.6.95 (A-6) asking him to submit another OBC certificate in the prescribed format (which was enclosed to this letter) with complete community i.e. Viswabrahmin (Kamsali) issued by the competent authority of Srikakulam district at the time of interview failing which his candidature ^{would} be cancelled. An interim order was issued in this OA directing the respondents to make arrangements for the interview of the applicant on the afternoon of 12.6.95 as intimated to him if it is going to ~~be held~~ ^{be held} on 12.6.95. If the applicant is going to be selected it will be subject to the result in the OA. The applicant was also asked to ^{submit the} extract of the service register of his father in regard to the caste on 19.6.95. It is now stated for the respondents that the applicant has submitted a fresh OBC certificate showing full name of the caste "Viswabrahmin (Kamsali)" issued by the competent authority of Srikakulam District of Andhra Pradesh. Hence he was interviewed in pursuance of the interim order dated 6.6.95. It is now stated for the respondents that as the candidate ^{had} submitted the correct OBC certificate in the appropriate format his case was considered and he was finally selected. The letter of the UPSC dated 3.7.95 addressed to the counsel is taken on record.

3. In view of the ^{se} circumstances we find the OA has become infructuous. Accordingly the OA is dismissed as infructuous at the admission stage itself. No costs.

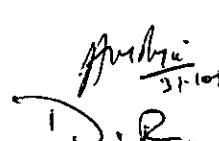

(B.S. JAI PARAMESHWAR)
Member (Judl.)

27.10.97

Dated : 27th October, 1997

(Dictated in Open Court)


(R. RANGARAJAN)
Member (Admn.)


D.R.

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OA.676/95

Copy to:-

1. The Secretary, Union Public Service Commission, (Sangh Lok Seva Ayog), Dholpur House, Shahjahan Road, New Delhi.
2. One copy to Mr. J. Venugopala Rao, Advocate, CAT., Hyd.
3. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
4. One copy to D.R. (A), CAT., Hyd.
5. One duplicate copy.

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10/10/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 27-10-97

ORDER/JUDGMENT

D.A./R.A./C.A. NO.

D.A. NO. 676/905 in

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed as infractions

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal शेष्य/DESPATCH - 6 NOV 1997 हैदराबाद न्यायालय HYDERABAD BENCH
